

CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH

Contempt Petition (C) No. 180/00097/2018
in
Original Application No. 180/00211/2016

Monday, this the 7th day of September, 2020

CORAM:

Hon'ble Mr. P. Madhavan, Judicial Member
Hon'ble Mr. K.V. Eapen, Administrative Member

N. Parameswaran Pillai, aged 66 years,
S/o. Late Achuthan Pillai,
Retired Motor Driver, M.T. Section,
Ordinance Factory, Trichy-6,
residing at Changai House,
Vengai PO, Sasthamkottai,
Kollam – 683 512. **Petitioner**

(By Advocate : Mr. K. Shaj – Not present)

V e r s u s

Shirish Khare, age not known
to the petitioner,
S/o. (not known to the petitioner),
The General Manager,
Ordinance Factory,
Thiruchirappalli – 620 016. **Respondent**

(By Advocate : Mr. Shaiju K.S., ACGSC)

This Contempt Petition having been heard on 07.09.2020 through video conferencing, the Tribunal on the same day delivered the following:

O R D E R (Oral)

Hon'ble Mr. P. Madhavan, Judicial Member –

Heard the Advocate appearing for the respondent through video conferencing.

2. Learned counsel for the contempt respondent submitted that the order of this Tribunal had been fully complied with and he has produced a copy of the order. Hence, the Contempt Petition is closed. Notice discharged.

**(K.V. EAPEN)
ADMINISTRATIVE MEMBER**

**(P. MADHAVAN)
JUDICIAL MEMBER**

“SA”

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Petitioner's Annexures

Annexure P1 - Certified copy of the order dated 8.11.2017 in OA No. 211/2016 of the Honourable Central Administrative Tribunal, Ernakulam Bench

Respondent's Annexure

Annexure R1 - Copy of communication received from the Government Counsel at the Hon'ble High Court of Kerala.

Annexure R1 - Copy of Factory order No. 154 dated 28.1.2020 issued from the office of the OITC/Ordinance Factory, Tiruchirappalli.

Annexure R2 - Copy of Factory order No. 259 dated 13.2.2020 issued by the respondent.

Annexure R3 - Copy of the letter No. 7178/ESTT(PC) dated 18.2.2020.

Annexure R4 - Copy of the revised PPO bearing No. 401200904260 dated 15.5.2020 issued by the PCDA (Pensions), Allahabad in the name of the petitioner.

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